

(9)

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/41/2017  
NAME OF THE PETITIONER(S) : P. Shanmugam & 10 others  
NAME OF THE RESPONDENT(S) : Genav Extrusions Ltd & 6 Ors  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1)	P.H. Arvindh Pandian Sr. Advocate Mr. Sricharan Sai Vihan	Counsel for petitioners	Sai Vihan
2.	RAHUL BALAJI VISHNU MOHAN	for Respondents	V.B.

## **ORDER**

Shri P H Arvinth Pandian, counsel for petitioners present. Shri Rahul Balaji, counsel for respondents present. Counsel for respondents filed a memo to induct Mrs Kannamma Venkatasamy as a Director to facilitate execution of necessary documentation with the Bank and other financial institutions. Counsel for the petitioner stated that they do not have any objections in case Mrs Kannamma Venkatasamy is appointed as a Director for a limited period of two weeks, that too, to execute necessary documentation as mentioned in the memo in relation to the Canbank Factors Ltd. The memo is allowed. In case the parties are not able to settle the issue, the appointment of Mrs Kannamma Venkatasamy will be ceased by the next date of hearing. Put up on 02.11.2017 at 10.30 A.M.

  
**K Anantha Padmanabha Swamy**  
**Member (Judicial)**

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